CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

### O.A. No. 544 of 1997.

Wednesday this the 23rd April, 1997.

#### **CORAM:**

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

G. Kothandaraman,
Office Superintendent,
Model Industrial Training
Institute, Beypore North,
Calicut, residing at New Apsara
Lodge, Bajana Kovil Street,
Chalapuram, Calicut.

. Applicant

(By Advocate Shri P. Ramakrishnan)

Vs.

- The Regional Director, (Chairman, Departmental Promotion Committee) Regional Directorate of Apprenticeship Training, Guindy, Chennai-600 032.
- The Principal, Central Training Institute for Instructors, Guindy, Chennai-600 032.
- 3. The Principal in charge, Model Industrial Training Institute, Beypore, Calicut-673 015.

Respondents

(By Advocate Shri PR Ramachandra Menon, ACGSC)

The application having been heard on 23rd April 1997, the Tribunal on the same day delivered the following:

#### ORDER

## HON' BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant, who is presently working as Office
Superintendent, Model Industrial Training Institute,
Calicut, is aggrieved by the fact that his repeated
representations for a posting to Madras are not/considered
at all by the respondents. In the year 1990, the applicant

made a representation for a transfer to Madras. He was told that, his case would be considered as and when a vacancy would arise at Madras by letter dated 14.11.90 at Annexure A-2. However, the applicant did not get a transfer as desired by him. Again, in the year 1994, he made another representation and the applicant was told by letter dated 7.4.94 that his request would be sympathetically considered when a vacancy arises. Now, in February, 1997, a vacancy has arisen at Madras and the applicant made a representation for transfer. He did not get any response to this representation. Aggrieved by this, the applicant has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for a declaration that he is entitled to get a posting against the vacancy of Office Superintendent at Central Training Institute for Instructions at Chennai or in the alternative, a. direction to respondents to consider and dispose of Annexure A4 representation.

- 2. When the application came up for hearing today, the learned counsel for respondents stated that respondents would consider the representation A-4 and give the applicant a speaking order.
- 3. In the light of the above submission and in the circumstances of the case, we dispose of the application

....3/-

finally with a direction to respondents to consider
the representation submitted by the applicant at Annexure
A-4 taking into account the assurance given to the
applicant with due sympathy keeping in view the fact that
the applicant has only 14 months more to retire from
service and that he is a person suffering from a cardiac
ailment. Respondents shall take an appropriate decision
in the matter and communicate the same to the applicant
within a period of one month from the date of receipt
of the copy of the order. There is no order as to costs.

Dated the 23rd April, 1997.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN

# LIST OF ANNEXURES

1. Annexure A-2: True copy of Memorandum No. ATI/MS/ A-32018/1/88/DPC (cell) dt. 14-11-90 issued by the 1st respondent.

2. Annexure A-4: True copy of Representation dated 02/97 from the applicant to the 1st respondent.